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O.A. No.895/2011

ORDER DATED 4th OF JANUARY, 2012

— G.N. Rout Applicant
V/s.
— Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri D.K. Mohanty, Ld. Counsel appearing for the applicant and Sri S. Barik, Ld. Addl. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant seeking for a direction to the Respondents to confer the temporary status & consequential regularization of his service with retrospective effect.

Sri Mohanty, Ld. Counsel appearing for the applicant submits that in this regard, the applicant has already submitted representation to Respondent No.3 vide Annexure-A/5 dated 22.11.2011 for granting Temporary Status retrospectively. It reveals that as on this date hardly one month is over after the submission of the said representation. In the above background, Ld. Counsel for the applicant submitted that, a direction may be issued to Respondent No.3 to consider the case of the applicant for granting Temporary Status retrospectively keeping in mind the provisions under Annexure-A/6 and dispose of the pending representation vide Annexure-A/5

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with a speaking order within a stipulated period with intimation to the applicant.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to consider and dispose of the pending representation vide Annexure-A/5 for granting Temporary Status retrospectively keeping in mind the provisions under Annexure-A/6 with a reasoned order and communicate the decision to the applicant within a period of 45 days from the date of receipt of copy of this order.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send copy of this order along with copies of the paper Books to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
JUDL. MEMBER

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ADMN. MEMBER

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